CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/01009/2017

Chandigarh, this the 13th day of November, 2017

CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) & HON'BLE Ms. P. GOPINATH, MEMBER (A)

- 1. Gurjot Singh age 30 years son of Amarjit Singh, resident of V.P.O. Bajpur District Ropar (Punjab).(Group-A)
- 2. Sahil Saini age 25 years son of Ramji Lal, resident of House No. 7 A, Hem Vihar Phase-II Baltana (Punjab). (Group-A)
- 3. Divya Pahwa age 25 years son/daughter of Pawan Kumar Pahwa, resident of Plot No. 8, Block No. 4, Near Mahavir Mandir, Rajpura (Punjab). (Group-A)
- 4. Sonia age 42 years husband of Gurjeet Singh, resident of House No. 105, 2nd floor, Sector 71, Mohali. (Group-A)
- 5. Kanwarjit Singh age 28 years son of Sarabjeet Singh, resident of House No. E-8, CCET Campus, Sector 26, Chandigarh. (Group-A)
- 6. Harmanpreet Singh age 30 years son of Balbir Singh, resident of House No. 183-D, Punjabi Bagh, Patiala. (Group-C)
- 7. Ekta age 27 years daughter of Ramesh Chander, resident of House No. 25, Silver City (Ext.) Zirakpur. (Group-A)
- 8. Ekta Sukhija age 40 daughter of Jasraj Sukhija, resident of House No. 2258, Sector 15, Panchkula. (Group-A)
- 9. Sahil Goel age 26 years son of Subhash Goel, resident of Flat No. 525, Tower 12, Motia Heights, Dhakauli, Zirakpur. (Group-A)
- 10. Vishal Chopra, age 27 years son of Ramesh Chopra, resident of House No. 862, Sector 41-A, Chandigarh. (Group-A)
- 11. Jyoti Chauhan, age 26 years, daughter of Kanwar Pal Chauhan, resident of House No. 15, Mamta Enclave, Dhakauli, Zirakpur. (Group-A)

....Applicants

(**Present**: Mr. Sarjit Singh, Sr. Advocate along with Mr. Bhupinder Singh Gill, Advocate)

VERSUS

- 1. The Administrator, Union Territory, Chandigarh, Punjab Raj Bhawan, Sector 6, Chandigarh.
- 2. Chandigarh Administration through Secretary House Allotment Committee (L), U.T. Sector 9, Chandigarh.
- 3. The Assistant Controller (F&A) Rents, U.T. Secretariat, Sector 9, Chandigarh.

.....Respondents

(**Present**: Sh. A.L. Nanda, Advocate)

ORDER (Oral) JUSTICE M.S. SULLAR, MEMBER (J)

- 1. At the very outset, learned counsel for the respondents has stated at the bar that since the applicants have already been taken back on their respective jobs, by the competent authority, so this Original Application (O.A.) becomes infructuous.
- In this view of the matter, the O.A. is hereby dismissed as having become infructuous, as prayed for.

(P. GOPINATH) MEMBER (A)

(JUSTICE M.S. SULLAR) MEMBER (J)

Dated: 13.11.2017

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